

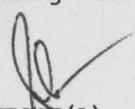
OA 1022/97

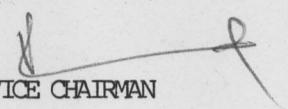
13.9.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

We have heard Shri S.K.Srivastava, learned counsel for the applicant and Shri Amit Sthalekar, learned counsel appearing for the respondents. Order dictated, typed separately.

  
MEMBER(A)

  
VICE CHAIRMAN

Uv/

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 13TH DAY OF SEPTEMBER, 2000

Original Application no. 1022 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Pradeep Kumar Singh  
S/o Sri Brijwasi Lal  
R/o Kataura Buzurg, Post  
Keshari, Firozabad.

... Applicant

(By Adv: Shri S.K.Srivastava)

Versus

1. union of India through the General Manager, Northern railway, Baroda House New Delhi.
2. The Senior Divisional Electric Engineering (Transmission), Northern Railway, Kanpur.

... Respondents

((By Adv: Shri Amit Sthalekar)

O R D E R(oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

By this application u/s 19 of the A.T.Act 1985 the applicant has prayed for a direction to the respondents to provide him suitable jobs of diploma holders in electric engineering on the basis of the judgement of Hon'ble Supreme Court dated 12.1.1995 in case of U.P.S.R.T.C and another Vs. U.P.Parivahan Nigam Shishukhs Berojgar Sangh and Others(1995) 1 UPLBEC-320. The aforesaid claim is based on the applicants working as Apprentice under Senior Divisional Electric Engineer, Northern Railway, Kanpur from 28.5.1991 to 27.5.1992. We have considered the submissions of the learned counsel for the parties. However, it does not appear that the effect of the judgement of Hon'ble Supreme Court is that applicant after the apprentice training becomes straight away entitled for appointment. He can only apply for appointment whenever the posts are advertised and in selection in pursuance of the advertisement his claim may be considered in the light of the judgement of the Hon'ble Supreme Court.

...p2

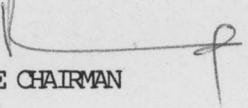


(15)

:: 2 ::

This application is disposed of finally. No order as to costs.

  
MEMBER(A)

  
VICE CHAIRMAN

Dated: 13.9.2000

UV/